

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(through web-based video conferencing platform)

ITEM No.05
C.P. (IB) No.93/BB/2023

IN THE MATTER OF:

M/s. Arisintra Solutions Pvt. Ltd. ... Petitioner
v.
M/s. Allam Inifinite India Pvt. Ltd. ... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 30.08.2023

CORAM:

DR. N.V. RAMAKRISHNA BADARINATH
HON'BLE MEMBER (JUDICIAL)

SH. SANJAY PURI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Atul Madhavan
For the Respondent : Ms. Archana B.

ORDER

1. Heard Shri Atul Madhavan, learned Counsel for the Petitioner and Ms. Archana B., learned Counsel.
2. Ms. Archana B. undertakes to file Vakalath for the Respondent by tomorrow and seeks time to file counter. Counter be filed within two weeks and one week for rejoinder, if any.
3. The matter is adjourned to **26.09.2023.**

Sd/-
(SANJAY PURI)
MEMBER (TECHNICAL)

Sd/-
(N.V. RAMAKRISHNA BADARINATH)
MEMBER (JUDICIAL)

Puja